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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

Original Application No. 260/001101 of 2014  
Cuttack, this the 27<sup>th</sup> day of March, 2015

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (J)**

1. Ashis Kumar Mandal,  
aged about 28 years,  
S/o Anil Kumar Mandal.

2. Smt. Bhabani Mandal,  
aged about 53 years,  
W/o Anil Kumar Mandal.

Both are of At/PO: Bad Palsa, Via: Bahalda, PS: Tiring, Dist: Mayurbhanj.

...Applicants  
(Advocates: Mr. D.K.Mohanty )

**VERSUS**

Union of India Represented through

1. Director General of Posts,  
Ministry of Communications,  
Department of Posts, Dak Bhawan,  
Sansad Marg, New Delhi-110001.
2. Chief Postmaster General,  
Odisha Circle, Bhubaneswar,  
Dist-Khurda, PIN-751001.
3. Superintendent of Post Offices,  
Mayurbhanj Division,  
Baripada, Mayurbhanj.

... Respondents  
(Advocate: Mr. S.Behera )

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## ORDER (ORAL)

### A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Mohanty, Learned Counsel for the Applicants, and Mr. S. Behera, Ld. Sr. Central Govt. Panel Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. M.A.No. 268/14 filed by the applicants to prosecute this case jointly is allowed. M.A. is, accordingly, disposed of.

3. This O.A. has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“(i) To quash the order dated 21.1.2013, and order dt. 7.2.2014 under Annexures-A/3, A/4 and A/6.”

(ii) To direct the Respondents to consider the applicants case taking into account 56 points and provide an employment to the applicant No.1 retrospectively for the ends of justice.

4. The case of the applicants in nutshell is that the father of applicant No.1 died prematurely on 18.11.2005 in a road accident while working as Postal Assistant, Rairangpur H.O. leaving behind applicant No.2 (widow) and two sons. Applicant No.2 made representation for providing employment under compassionate quota, which was rejected vide letter dated 21.1.2013 (Annexure-A/3). Her subsequent representation for reconsideration of the case has also been rejected vide letter dated 07.02.2014 (Annexure-A/4). Being aggrieved, applicants filed O.A. No. 262/14 before this Tribunal. In view of the order passed by the Tribunal in the said O.A., Respondent No.2 issued letter dated 18.06.2014 (Annexure-A/6) rejecting applicant's case on the ground that he secured only 49 merit points. Controverting the merit points awarded, applicant No.2 made representation to Respondent No.2 on 28.10.2014 vide Annexure-A/8. Having



received no response till date, applicants have filed this O.A. with the aforesaid reliefs.

5. Taking into account the submission made by Mr. Mohanty, Ld. Counsel for the applicant, without expressing any opinion on the merit of the case, I dispose of this O.A. at this admission stage by directing Respondent No. 2 to consider and dispose of the representation dated 28.10.2014, if the same has been filed and is still pending consideration, in a well reasoned order and communicate the same to the applicant within a period of 60 days from the date of receipt of a copy of this order.

6. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

7. On the prayer made by Mr. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2 and 3 by Speed Post for which he undertakes to file the postal requisites by 31.03.2015.



(A.K.PATNAIK)  
MEMBER(Judl.)

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